

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

O.A. No. 602/94

Dt. of order: 20.1.1995

Lalita Devi : Applicant

Vs.

Union of India & Ors. : Respondents

Mr. N.S. Rathore : Counsel for applicant.

CORAM:

Hon'ble Mr. O.P. Sharma, Member (Adm.)

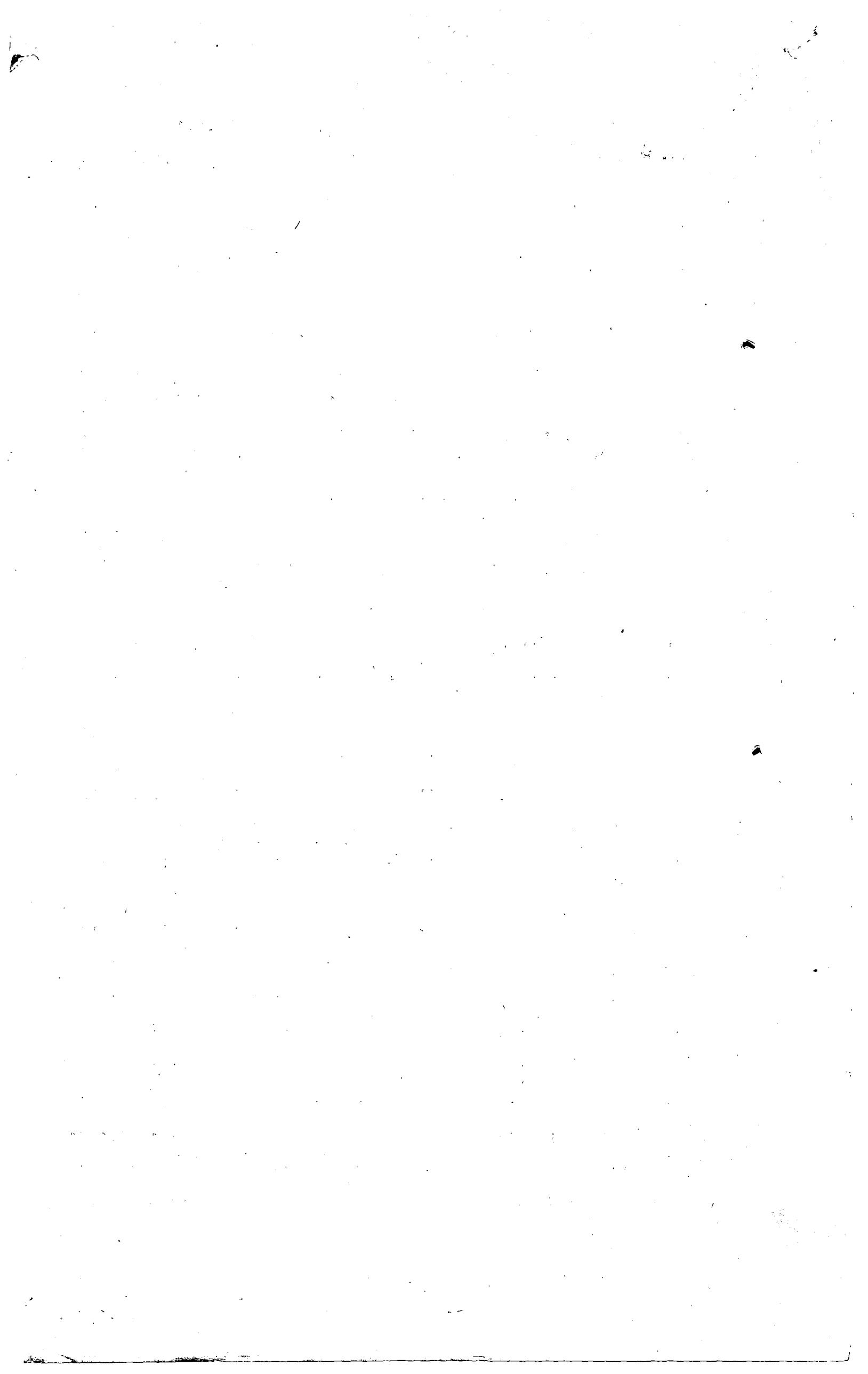
PER HON'BLE MR. O.P. SHARMA, MEMBER (ADM.).

In this application under Sec. 19 of the Administrative Tribunals Act, 1985, Smt. Lalita Devi has prayed that the respondents may be directed to offer employment to the applicant's son according to his qualifications in the Department of Railways on compassionate grounds on account of the death of the applicant's husband, Shri Bhanwar Singh, while in service.

2. A notice of admission was issued to the respondents. No reply has been filed. The case has therefore been examined on merits for deciding whether this application is to be admitted or not.

3. The case of the applicant is that her husband who was an employee of the Western Railway, Ahmedabad, died on 9.9.1974. The applicant requested the respondents to provide her with suitable employment according to her qualifications in place of her husband on compassionate grounds. The application was submitted on 4.1.95 (Annex A1 & A2). At the time of the applicant's husband's death her son was minor and was not eligible for employment. Now, according to the applicant, her son is major and is eligible to get employment in place of his late father. The applicant and her son applied for providing employment but there was no response from the respondents. A notice for demand of justice was given as per Annex A3 dated 19.5.1991. The applicant claims that the family is in a very bad financial condition and therefore employment to her son should be provided on compassionate grounds.

4. During the arguments, the learned counsel for the applicant stated that the son of the applicant was born on 3.3.1974.



In The Central Administrative Tribunal
Jaipur Bench, Jaipur

OA./TA/MP. No. /199

Versus.....

Date of Order	OA 602/94	Orders
6.12.94	Mr. Mahendra Shah vide - 7034 to dt - 7036 7/12/94 S/19/521 8/12/94-	Mr. Mahendra Shah - Counsel for the applicant Heard. Issue notices to the respondents regarding admission returnable on 20.1.95. May be listed for admission on 20.1.95. Issued legal P.P. notices with copy of petition vide - 7034 to dt - 7036 7/12/94 S/19/521 8/12/94- All notices forwarded Reply not filed 13/1 Reply & waiver/notice filed on 20/1/95. 2

and therefore he would have attained majority some time in March 1992. Therefore, the applicant's son is eligible for employment in the Railways.

5. The matter has been carefully considered. The application does not contain any information about when the applicant's son became major and when the first application for seeking the employment for the son was made. In these circumstances the application is found to be extremely vague. I find no merit in this application and it is dismissed at the admission stage.


(O.P.Sharma)
Member (A).